

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 122(ND)/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Shri.R.VARDHARAJAN
Hon'ble Member (J)

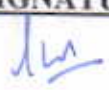

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016**

NAME OF THE COMPANY: Rohit Sahani & Anr.

Vs.

M/s. Richlook Infrastructure Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

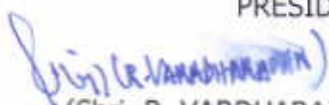
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	RUPAL LUTHRA	ADVOCATE	Petitioner No.1 & 2	
2	PRADEEP AGGARWAL	} Advocate Order	Respondent nos. 1 & 4	
3	VIVYA NAGPAL			
4	ARUN AGGARWAL			

This is an application (CA 71/PB/2016) for issuance of directions to return the original documents deposited with the Bench Officer in respect to the Board meeting dated 22.02.2013 and the minutes of Extraordinary General Meeting dated 17.05.2013 of the Respondent No. 1 company.

2. Notice of the application. Ld. Counsel for the non-applicant – petitioner – accepts notice. It has come on record that by the order dated 06-11-2013 the petitioner produced the original minutes of the aforesaid Board meeting and the Extraordinary General Meeting which were kept in safe custody by the Bench Officer. The petition was disposed of on 15-5-2014. Accordingly, the original documents shall be returned to the counsel for the Respondent No. 1 company by the Bench Officer as early as possible, preferably within two days.

3. Application (CA 71/PB/2016) stands disposed of.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(Shri R. VARDHARAJAN)
MEMBER (J)

19th August, 2016
(P.K. SUD)